

**Publication of 'Employment News'**

250. SHRI MAHENDRA BAHADUR SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have recently introduced a weekly bulletin 'Employment News' for the benefit of the unemployed and employed persons who seek better job opportunities;

(b) if so, what is the circulation of the paper;

(c) whether Government propose to publish advertisements from State Public Service Commissions in the paper; and

(d) if not, what are the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIK SINHA) : (a) Yes, Sir.

(b) The circulation is about 2.56 lakh copies.

(c) A few State Public Service Commissions are already sending their advertisements for publication in 'Employment News'.

(d) Does not arise.

**Indian Doctors in U.S.A. and U.K.**

251. SHRI SAWAISINGH SISODIA :

SHRI SAT PAUL MITTAL :

Will the Minister of PLANNING be pleased to state :

(a) what is the present number of Indian doctors in the U.S.A. and U.K.; and

(b) what steps Government have taken to bring these doctors back to India ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SAN-KAR GHOSE) : (a) No exact figures relating to the number of Indian doctors in the U.S.A. and U.K. are available.

The Council of Scientific and Industrial Research (CSIR), however, maintains an Indians Abroad Section of the National Register for Scientific and Technical Personnel of India for enrolment of Indian Scientists, doctors, etc. abroad. The Registration is voluntary. The number registered with the National Register are 440 Indian

doctors in U.S.A. and 1,214 in U. K. as on 30-6-1976.

(b) The Government of India have been taking various steps from time to time to facilitate the return of Indian Scientists, Engineers, Medical Personnel etc. from abroad. A list of measures taken is enclosed.

**Statement**

*Measures taken by Government to facilitate return of Indian Scientific and Technical Personnel to India.*

1. A special section—"Indians Abroad" section—of the National Register is maintained for enrolment of Indian Scientists and Technologists abroad and for the circulation of their particulars in the form of classified Directories to all Ministries, Departments of the Government of India, State Government, Union and State Public Service Commissions, Public Sector Industries and large private sector establishments. Particulars of such personnel are also published in the monthly "Technical Manpower" Bulletin (CSIR) which is distributed free to about 2,500 organisations all over India.

2. The Union Public Service Commission and some of the State Public Service Commissions have agreed to treat Indian Scientific and Technical Personnel whose particulars are in the Indians Abroad section of the National Register, as 'Personal Contact' candidates for posts advertised by them.

3. The Scientists Pool, operated by CSIR provides temporary placement for well-qualified Indian Scientific and Technical personnel returning from abroad without an assured job.

4. Supernumerary posts can be created in approved scientific institutions to which temporary appointments can be made quickly from among the scientists working and studying abroad.

5. A "Package Scheme" has been approved to attract Indian scientists, technologists and engineers working in production units abroad to come back and start their own industries in this country, particularly in spheres where they may have acquired skills in production technology.

6. CSIR have introduced a scheme for appointment of 'Research Associate' or 'Visiting Scientists' under which Indian scientists etc. visiting India for a short period can be offered such appointment in CSIR organisations in cases where their background fits the requirement of the organisation.

7. The University Grants Commission has introduced a scheme under which Indian scholars abroad can be offered short-term appointment in Indian Universities during their sabbatical leave.

8. With a view to encouraging highly qualified scientists to return to India for permanent settlement, it has been decided that such scientists while returning from abroad will be allowed to import professional scientific instruments and equipment, whether new or used, upto a value not exceeding Rs. 50,000/- provided (i) the scientist concerned has been living abroad for two years (ii) the imported equipment will be used by him in India and (iii) the equipment has been purchased out of his own foreign exchange earning abroad.

#### Atrocities on Harijans and Adivasis

252. SHRIMATI SAROJ KHAPARDE :

SHRI S. W. DHABE :

SHRIMATI SUMITRA G. KULKARNI :

SHRI HIMMAT SINGH :

SHRI HARSH DEO MALAVIYA :

SHRI NRIPATI RANJAN CHOUDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of atrocities on Harijans and Adivasis reported to the Government during the year 1975 and from January to June 1976, Statewise; and

(b) the action taken by the Government in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) and (b) Information is being collected and will be laid on the table of the House.

#### Representation to the D.M.C. for vacation of properties owned by widows

253. SHRI SYED NIZAM-UD-DIN :  
DR. RAJAT KUMAR CHAKRABARTI :

SHRI SARDAR AMJAD ALI :

SHRI SWAMI DINESH CHANDRA :

SHRI KISHAN LAL SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Delhi Municipal Corporation has recently received a communication from some Members of Parliament for expeditious disposal of long pending cases of widows for vacation of their premises rented/occupied by the Corporation;

(b) if so what are the details thereof; and

(c) what action Government have taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) to (c) Smt. Sushila S. Adivarekar, and Smt. Leela Damodra Menon, M.Ps., have recently written to the Commissioner, Municipal Corporation of Delhi, regarding the vacation of the property owned by a widow in Basti Harphool Singh on the basis of a general resolution passed by the Municipal Corporation of Delhi on 15-12-1970. This property is being used for running a school.

The Municipal Corporation of Delhi have explored the possibilities of shifting the school to some other site but have not found any suitable accommodation for this purpose. This school is located in a thickly populated area. It has been stated by the Municipal Corporation of Delhi that it is not possible for them to vacate the aforesaid premises at this stage in public interest.

मद्रास में शराब पीने से दुखद घटना

254. श्री ओजम् प्रकाश त्यागी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) मद्रास में हाल में शराब पीने के